

**SUPREME COURT OF INDIA**

Vishal Mahajan

Vs.

State of Punjab & Ors.

CrI.A.No.1239 of 2015

(Anil R.Dave and Adarsh Kumar Goel,JJ.,)

21.09.2015

**JUDGMENT**

**Anil R.Dave,J.,**

1. Though served, nobody appears for the respondent-wife.
2. Leave granted.
3. Upon perusal of the impugned order, we find that a statement had been made by the petitioner-husband with regard to settlement among the parties.
4. Looking at the facts of the case, the direction regarding the cost awarded i.e. Rs.20,000/- (Rupees twenty thousand) shall stand deleted as the statement made by the petitioner-husband before the High Court was correct.
5. The appeal is disposed of as allowed to the above extent.